

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of August 2023 (28.8.2023 to 31.8.2023)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
30.8.2023 Wednesday At 10.30 A.M. Review petitions/ Transmission Tariff Coram: Member (Jha) Member (AG) Member (PKS)	1.	24/RP/2023	NTPC	Petition for review of Commission's order dated 29.3.2023 in Petition No. 392/GT/2020 (On admission)
	2.	22/RP/2023	PGCIL	Petition for review of Commission's order dated 8.12.2022 in Petition No. 320/TT/2020(On admission)
	3.	23/RP/2023	PGCIL	Petition for review of Commission's order dated 27.3.2023 in Petition No. 78/TT/2021. (On admission)
	4.	26/RP/2022	MUNPL	Petition seeking review of the order dated 25.11.2021 in Petition No. 719/TT/2020.
	5.	41/RP/2022	HVPNL	Petition seeking review of order dated 25.6.2022 passed in Petition No. 159/TT/2021.
	6.	1/RP/2023	NTPC	Petition for review of Commission's order dated 21.5.2022 in Petition No. 190/GT/2020, for truing up of tariff for the period 2014-19, in respect of NCTPS Dadri Stage-II (980 MW).
	7.	8/RP/2023	SPPL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 52/MP/2019.
Coram: Chairperson Member (Jha) Member (AG) Member (PKS)	8.	39/RP/2022	DVPCA	Petition for review of Commission's order dated 10.6.2022 in Petition No. 482/TT/2020.
	9.	51/RP/2022	PGCIL	Petition for review of the order dated 13.3.2022 in Petition No 30/TT/2021.
	10.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (On admission)
	11.	222/AT/2023	DVC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for selection of solar power developers for setting up of 500 MW ISTS-connected Solar PV Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/ Hydro Power Stations through bundling with Renewable Energy and Storage Power.
	12.	107/MP/2021 alongwith I.A.No.36/2021	ASIPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.01.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.09.2018(Interlocutory application for interim reliefs).
	13.	56/IA/2021 in Petition No.313/TT/2020	PGCIL	Interlocutory application under Section 94(2) of the Electricity Act, 2003 read with Regulations 103A and 114 of the CERC (Conduct of Business) Regulations, 1999, seeking clarification / correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020.
	14.	161/TT/2021	RRVNL	Petition for determination of transmission tariff for the year 2019-20 in respect of RVPNL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges in accordance with Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010.
	15.	212/TT/2022	RRVNL	Petition for determination of transmission tariff for the year 2020-21 to 2023-24 in respect of RVPNL owned transmission lines/ system connecting with other States

				and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges.
16.	23/TT/2023	MPCL		Petition for approval of transmission charges, transmission losses and other conditions for use of the 24.23 km long 132 kV double circuit dedicated transmission line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at village Chowki Post Jari, Distt. Kullu, Himachal Pradesh up to 33/132 kV Bajaura Sub-station of HPSEBL at Sarabhai, Distt. Kullu, HP
17.	685/TT/2020 alongwith I.A. Diary No. 354/2023	PGCIL		Petition for determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of \pm 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with \pm 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “ HVDC Bipole link between Western Region (Raigarh, Chhattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional grid(Interlocutory application for urgent listing and interim reliefs)(received by Remand from the APTEL)(Interlocutory application for urgent listing).

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
28.8.2023